Re Employees' Provident Funds and Miscellaneous Provisions (Amendoment), BUI, 1993

क्षी जगबीस प्रसाद माथ्र (उत्तर प्रदंश) : श्रीमन्, में समझता हूं कि मंत्री जी मंदी बात पर एग्री करने । इस मामले पर जितने भी मजदूर संगठन हैं, सार बहुत बेचन हैं। मैं ने बिल को पढ़ा है, इसमें क्लेवल आप अधिकार ले रहें हैं, स्कीम क्या है यह किसी को मालूम नहीं हैं। द्रिपरटाइट मीटिंग हुई नहीं हैं, क्षेत्रल जो आपका प्रोबिडन्ट बोर्ड है, उसने डिस्कस किया है। तो मेरा सर-कार से निवंदन है कि इसको टाल दें, पहले तो विद्रहा करों, अगर विद्रहा नहीं सकते हैं तो कम से कम अभी इसको डिस्कस ग करें। बल्कि, मैं तो नियंदन यह करूंग। कि जो प्रोविडॉट फण्ड एक्ट हैं उसमें आप एसे अमेन्डमेन्ट करिए जिससे कि जो आपकी स्कीम है, वह पूरी उसकी बाडी में आ जाए जिससे कि हम उसको डिस्कस कर सकैं। मैं समभता हो कि इस लीगल बात को मंत्री महा-दग मानोंगे। कम से कम आज इसकी आप मत लाँ, इसका वाधिस ले लीजिए। It is against the interest of labour, against the interest of the workers. इसलिए मंरा निवंदन है कि आप इसका वापिस ले लें और फिर ढंग से कोई चीज लाएं तो हम डिस्कस करके आपकी सहायता कर्रे । . . . (व्यवधान). . .

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : One by one. Now, Mr. Morarka.

SHRI KAMAL MORARKA (Rajasthan): Sir, this Bill seeks to change the entire scheme of the Provident fund Act which was passed in 1952. It is a very far-reaching Bill as far as the existing framework of organised labour is concerned. I understand it was discussed in the Tripartite Meeting and some sort of a consensus emerged. As Mr. Mathur has rightly pointed out, it is not reflected in the Bill. In the Bill what we are seeking to do is to take away the employers' share. Even what has oeen there alieady with the Government, thousands of crores of rupees, it is going to appropriate for certain pension etc. I think this Bill needs

a far more serious consideration either by the Standing Committee on Labour which is a new mechanism or by a Select ! Committee, Let this be sent to the Standing Committee which should discuss it or let there be a Select Committee or some other mechanism. But i do not think we should rush through the Bill, not today, not even in the next two or three days, because there will be a lot of repercussions. already a lot of protests by many trade unions. I agree that the Minister has taken care to see that most of the labourers do not lose. Bal even in the scheme under the Bill which they have approved in the Board, I got understand, certain categories of workmen stand to lose and they have protested. So. i do not think that this matter is so urgent. There is already a Provident Fund Scheme in place. So, nothing will be lost if we postpone this. This is only an improvement on the previous scheme. So. I think the improvement can wait because it is generating a lot of controversy. I come from Bombay and in Bombay, a lot of organized unions have spoken to me-they feel that probably the money is going away; they do not know- and a lot of apprehensions are there in their minds. I think the Minister should consider postponing this.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) Yes, Mr. Sukomal Sen.

SHRI SUKOMAL SEN (West Bengal): Sir, I also raise my objection to the moving of this Bill and getting it passed.

The point is that this is a fundamental change which the Government is mooting and it will change the entire scheme. The pension scheme will be changed. Already there is a lot of protests, I would say, a storm of protests, over the pension scheme that the Minister in the earlier session announced in this House. At that time

also, we raised our objection. Later on, while starting the scheme also, we had expressed our apprehensions and we are getting representations from various organizations against the pension scheme. So, in this background, I would request the Minister to withdraw this Bill totally, it is not merely shelving or delaying or postponing of the Bill, that I am asking for. I am asking for the total withdrawal of this Bill. Otherwise, you will be facing a lot of protests, a storm of protests.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : Yes, Mrs. Kamla Sinha.

SHRIMATI KAMLA SINHA (Bihar): Sir, I share the views of my previous speakers.

This Bill, if passed, will have a very farreaching effect in the country and it will adversely affect the workers in the organized sector and the workers in the unorganized sector also will be affected. I suggest that this Bill may be withdrawn by the Minister and another series of negotiations should be started with the trade unions, with the Members of Parliament and political leaders and if something better is evolved, then he should bring forward a better legislation. Otherwise, for the pre-this should be withdrawn.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : Yes, Mr. Gaya

श्री गया सिंह (बिहार) : मानरीय उपसभा-ध्यश जी, में समभता है कि इस बिल की (व्यवधान)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : Please be brief.

श्री गया सिंह : इस बिल की वापिस लें लेना चाहिए और हम भी इस राय के हैं, क्योंकि इसमें में जमोंट में क्याई का जो होयर है उसको लंकर के ही सिर्फ यह स्कीम बना रही हैं। इससे कोई लाभ वर्का को नहीं है, सभी ओर से विरोध हां रहा है। इसलिए हम समभते हैं कि इस बिल को वापिस लेकर

तमाम दंड योनयन, पौलिटीकल पाटोंज व पार्तियामें टके में बर्स के साथ डिस्कस करके नई स्कीम सामने लाएं और उसकी इम्प्र्व कर'। एग्जिस्टिंग स्कीम से कोई लाभ हाने वाला नहीं है। यही भेरी राय है।

SHRI VITHALBHAI M. PATEL (Gujarat): Sir, there is a confusion about this Bill. And let me say that the Labour Minister has not succeeded in removing the confusion. So, it should be better that the Standing Committee on Labour should discuss the Bill, and then the Minister should come to the Parliament. Until he is successful in removing the confusion, he should not bring this Bill.

DR. NARREDDY THULASI REDDY (Andhra Pradesh): Sir, I totally support the views express by Shri Kamal Morarka. It is better to withdraw the Bill. Or, let it be discussed in the Standing Committee on Labour and let there be; discussions with the trade union leaders.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Minister,

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): Sir, I have no problem in postponing the discussion on the Bill because.

SHRI JAGDISH PRASAD MATHUR: withdraw it.

SHRI P. A. SANGMA: ...whether the Bill is passed today or tomorrow or day after, the scheme is coming into effect with retrospective effect from 1st of April of this year. I know about some misunderstanding that is going on about the whole scheme. I thought that Parliament is the best forum where the matter could be dis,. cussed thoroughly, end whatever misunderstandings are there, they could be clarified. I want to make one thing clear that this is not a scheme of the Government. This scheme has not been formulated by the Government. This scheme has been formulated by a tripartite committee of the Central Board of Trustees of the Provident Fund organisation. We only accepted their scheme. And every Central trade union organisation is a party to the scheme, therehave read quite a number of articles where with the trade unions and others. Materially, certain reservations have been expressed at the trade unions and the workers are involved. State level or at the unit level. me, Sir, this is a very good scheme which will Rajya Sabha, this cannot be solved because we go a long way in helping the workers and have got plenty of objections. strengthening our social security measures. However, in the morning, 1 was informed by the Secretariat of the Rajya Sabha, and I have NARAYANASAMY): The Minister said 1 also had a meeting wth the Chairman. Hon. Chairman informed me that union leaders were represented. All many members have some reservations about these facts have been mentioned. this. So, I have proposed to the Chairman that I am willing to defer the discussion on the Bill for two days or three days or whatever it may be, and in the meantime I would request the Minister of Parliamentary Affairs to convene a meeting of the leaders of all the political parties where I could go and explain what the scheme is. 1 am sure that once they get NARAYANASAMY): That will be decL-I ded our explanation, every Member will accept this by the Chairman in consultation with the Bill because it is really a good one. But, I don't Minister. mind to postpone it. There is no difficulty about that at all.

SHRI KAMAL MORARKA: Sir, the Hon. Minister has missed the mainpoint raised by Mr. Mathur, and that is, this Bill by itself, even if he explains it to us, does not contain the scheme...

VICE-CHAIRMAN (SHRI V. NARAYANASAMY): That is what the hon. Member raised.

SHRI P. A. SANGMA: I will present the scheme in the meeting.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Minister, now we have to take up the statement on the Telecom Tarriffs at 4 o'clock. So, this can be deferred for two days as suggested by you. And after having discussions with the leaders of the various political parties, then this can be decided.

SHRI VITHALBHAI M. PATEL: The scheme should be circulated to every Member.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): That he will explain. Now, we will take up the statement by the Minister.

fore, we have no complaint or criticism , SHRI ASHIS SEN (West Bengal) : Sir, from the Central trade union organisations, 1 such an important Bill should be discussed According to Simply, by having a talk with a few leaders of

> THE VICE-CHAIRMAN (SHRI V. Hon. that in the tripartite committee, central trade

> > SHRI ASHIS SEN: In two days, it will not he possible to solvo that. It means that we are only deferring today's discussion. not serve the purpose.

> > THE VICE-CHAIRMAN (SHRI V.

Now, Shri Sukh Ram to make a statement.

STATEMENT BY MINISTER Telecom Tariffs

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): Mr. Chairman, Sir, I take this opportunity to make the following statement :-

The Honourable Members are aware that the last revision of Telecom Tariffs took place on 1-4-90. This revision did not make any sizeable increase in the rates, but had introduced reduction in the rental for Measured Rate Exchange Systems below 100 lines from Rs. 750/- to Rs. 600/- p.a. and unit charge for calls beyond 5000 from Rs. 1.25 to Rs. 1.10. In addition, charges on calls made from Long Distance Public Telephones were reduced from full to 50% and further concessions in rentals for telephones of Recognised Educational Institutions and the Institutions working for the Handicapped were effected. The revision was, therefore, limited in its impact and it may